

State Governments have also been requested to make similar amendments in their Persons with Disabilities Rules and notify their medical authorities accordingly.

(c) and (d) No, Sir. It is not required, as the guidelines/criteria applicable in respect of all women regarding change of their surname after marriage would also apply in the case of women with disabilities.

National Commission Report on Weaker Sections

†3838. SHRI ASHK ALI TAK: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state whether it is a fact that the National Commission has submitted a report to the Government for the development of the economically weaker sections, if so, the action taken by Government in this regard, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): The Commission for Economically Backward Classes has submitted its report to the Government. The recommendations of the Commission are under consideration.

Schemes for SCs in the Country

3839. SHRI DILIPBHAI PANDYA:
SHRI NATUJI HALAJI THAKOR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the schemes being implemented for the development of scheduled castes in the country, State-wise including Gujarat;
- (b) whether these schemes are working as per the targets;
- (c) if not, the reasons thereof; and
- (d) the steps being taken by Government to ensure that these schemes are implemented as per Government directions?

THE MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The Ministry is extending financial assistance to the States/UTs and other implementing agencies for

†Original notice of the question was received in Hindi.